

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 2244 of 2019**

Ram Nirekhan Ram

... **Petitioner**

**-Versus-**

Central Coalfields Ltd. & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner

: Mr. Uday Prakash, Advocate

For the Respondent-CCL

: Mr. Amit Kumar Das, Advocate  
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05/09.07.2020. Heard Mr. Uday Prakash, learned counsel for the petitioner and Mr. Amit Kumar Das, learned counsel for respondent-Central Coalfields Limited.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that he will remove the defects, as pointed out by the office, within a week.

Post thereafter.

**(Sanjay Kumar Dwivedi, J.)**

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